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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application Nos. 518/91, 519/91, 521/91, 522/91  
561/92, 520/91 & 560/92

Date of Decision: 9.7.1993

IN O.A.No.518/91	Kailash Chandra Behera	Applicant(s)
		Versus
	Union of India & Others	Respondents
IN O.A.No.519/91	Biranjan Mukherjee	Applicant(s)
		Versus
	Union of India & Others	Respondents
IN O.A.No.521/91	Sahadev Pradhan	Applicant(s)
		Versus
	Union of India & Others	Respondents
IN O.A.No.522/91	Benudhar Swain	Applicant(s)
		Versus
	Union of India & Others	Respondents
IN O.A.No.561/92	Maheswar Routray	Applicant(s)
		Versus
	Union of India & Others	Respondents
IN O.A.No.520/91	Manoranjan Das	Applicant(s)
		Versus
	Union of India & Others	Respondents
IN O.A.No.560/92	S.C.Mohapatra	Applicant(s)
		Versus
	Union of India & Others	Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *NO*
2. Whether it be circulated to all the Benches of *NO* the Central Administrative Tribunals or not ?

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19 July 1993  
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MEMBER (ADMINISTRATIVE)

09 JUL 93

*19 July 1993*  
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VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application Nos. 518/91, 519/91, 521/91  
522/91, 561/92, 520/91 & 560/92

Date of Decision: 9.7.1993

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		Versus
	Union of India & Others	Respondents
In O.A.519/91	Biranjan Mukherjee	Applicant
		Versus
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In O.A.521/91	Sahadev Pradhan	Applicant
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		Versus
	Union of India & Others	Respondents
In O.A.560/92	S.C. Mohapatra	Applicant
		Versus
	Union of India & Others	Respondents
In all the cases:	For the applicant	Mr. P.C. Mohapatra, Advocate
In O.A. Nos. 518/91, 519/91, 521/91, 522/91, & 561/92	For the respondents	Mr. B. Pal & Mr. O.N. Ghosh, Standing Counsel
In O.A. Nos. 520/91 and No. 560/92	For the respondents	Mr. R.C. Rath Standing Counsel (Rly. Administration)

JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, In all these applications the petitioners pray for regularisation of their services, as they have rendered services as Casual labourers.

2. In all these cases, the petitioners are Hot Weather Waterman employed as Casual labourers during the summer season; and they were appointed in some years, <sup>in the harsh</sup> Hence they have claimed regularisation.

2. In all these cases we have heard Mr. P.C.Mohapatra, learned counsel for the petitioners and Mr. B.Pal, learned Sr.Standing Counsel in Original Application Nos.518/91, and 519/91, 521/91, 522/91, ~~561/92~~ and in Original Application Nos.520/91 and 560/92, we have heard Mr.R.C.Rath, learned counsel for the opposite parties. Though all these cases were heard one after the other from counsel for both sides, <sup>that</sup> we direct, this common judgment will govern all the cases because they involve similar questions of fact and law.

3. Mr. P.C.Mohapatra, learned counsel for the petitioners in all these cases did not press his prayer for regularisation of the petitioners. Mr. Mohapatra solely confined his argument to his prayer that the petitioners should be given some work as and when available. We have heard Mr.B.Pal, learned Sr.Standing Counsel and Mr.R.C.Rath, learned Standing Counsel on this question.

4. We would direct that as and when work is available, Opposite Party No.3 may consider to give some work to the petitioners as Hot Weather Waterman and in case another work is available in any season, Opposite Party No. 3

may sympathetically consider the case of the petitioners in entrusting anyother work to them.

5. Thus all these applications are accordingly disposed of. No cost.

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MEMBER (ADMINISTRATIVE)  
09 JUL 93

*K. S. Sahoo*  
9.7.93.  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench Cuttack  
dated the 9.7.1993/ B.K.Sahoo

